

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

In view of court memo,
please list the matter
before vacating Bench
on 9-6-04.

Done
9-6-04

For Admision & Inform
Order — copy served.

Done

On dt. 9.6.04

Copies of order

Copies of order sent
to all resp. and
copies of order pre-
pared for counsels
for both side.

Done
9-6-04
S.

M.A. 819/04 for time to
comply after dt. 9.6.04 —
copy served.

Done

On. dt. 8.11.04
Copies of order
prepared for counsels
for both side.

Done

to the grievances of the Applicant and pass
necessary consequential orders as deemed
fit and proper under the Rules, within a
period of ninety days from the date of
receipt of a copy of this order.

Send copies of this order to the
Respondents, alongwith copies of the O.A.,
and free copies of this order be handed
over to the learned Counsel for the Applicant
and Mr. Anup K. Bose, Learned Senior Standing
Counsel for the Union of India; on whom a copy
of this O.A. has already been served.

Done
9-6-04
MEMBER (JUDICIAL)

8.11.04

Heard Shri P.K. Padhi for the
Applicant and Shri V.B. Mohapatra,
Senior Standing Counsel for the
Respondents on M.A. 819/04 through
which, the Respondents have sought
for two months' time to dispose
of the representation of the applicant
in pursuance of the direction of
this Tribunal issued on 9.6.04.
Having regard to the submission
made by both the sides, Respondents
are allowed two months' time
to implement the order/dispose
the representation as aforesaid.
M.A. 819/04 is thus disposed of.

Done
Vice-Chairman

Done
Member (S)